December, 1987 and February, 1988. [Placed in library. See No. LT-5726|88],

- I, Report and Accounts (1985-86) of the Kerala Agro Industries Corporation Limited, Trivandrum and related papers.
- I. Report and Accounts (1985-86) of the Tamil Nadu Agro Industries Corporation Limited, Madras and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV): Sir, I beg to lay on the Table:—

- I. A copy each (in English and Hindi) of the following papers under sub-section (1) of section 619A of the Companies Act, 1956;—
 - (i) (a) Eighteenth Annual Report and Accounts of the Kerala Agro Industries Corporation Limited, Trivandrum for the year 1985-86 together with tht! Auditors' Report On the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Corporation. [Placed in Library. Set No. LT-5730/88 for (a) and (b)].
 - (ii) (a) Nineteenth Annual Report and Accounts of the Tamil Nadu Agro Industries Corporation Limited, Madras for the year 1984-85 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the Corporation.
 - II. Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I(i) (a) and (ii) (a) above. [Placed in Library. *See* No. LT-5731/88 for (ii) and (II)].

[The Deputy Chairman in the Chair]

Announcement Re. Govenument Business for the week commencing the 21st March, 1988.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Madani Deputy Chairman, with your permission I rise to announce that Government Business in his House during the week commencing 21st March, 1988, will consist of:

- (1) Further General Discussion on the Railway Budget for 1988-89,
- (2) General Discussion on the General Budget for 1988-89.
- (3) Consideration and return of the following Bills as passed by Lok Sabha:
 - (a) The Appropriation (Vote on Ac count) Bill, 1988,
 - (b) The Appropriation Bill, 1988.

CLARIFICATIONS ON THE STATE-MENT ON SRI LANKA

SHRI V. GOPALSAMY (Tamil Nadu): Madam Deputy Chairman, with much pain and agony I place my appeal of mercy before the Government from the core of my heart to put an end to the repressive offensive of the IPKF against the LTTE—the highly motivated liberation movement of Tamils in Sri Lanka

Madam, totally contrary to the emphatic assurances of our hon. Prime Minister, all the demands of the Tamils have not been met The statement which was made yesterday itself admits the fact that the legislation passed in the Sri Lanka Parliament does not meet all the demands of the Tamils The 13th amendment to the Constitution and the Provincial Councils Act do not contain any provision to fulfil the basic political demands of the Tamils There is no constitutional guarantee for the merger of the North and East. The Councils have not been given adequate powers on

[Shri V. Gopalsamy]

crucial subjects like land, agriculture, fisheries education and employment Mere Provincial proclamation or ordinary legislation in Parliament could dissolve the Provincial Councils. Therefore the devolution package is nothing but an empty shell devoid of any political authority. It is not an established fact which has been admitted in one place of the statement also that forceful colonisation of the Sinhalese in the traditional homeland of Tamils has been speeded up with the fullest support of the state machinery since the signing of the agreement with the sole purpose to change the entire demographic structure of the Tamil areas? This itself is a prima-facie evidence for the unilateral abrogation of the agreement by the Sri Lankan Government. Where is the accord? In letter and spirit the accord has been destroyed and thrown to the dust-bin by none other than Mr, Jayewardene himself.

In the statement it is also mentioned that unilateral cease-fire was announced on the 28th November by the Government. Is it not a fact that it was announced due to the embarrassment caused to India by the voluntary release of 18 Indian soldiers by LTTE in the presence of a large number of pressmen and journalists?

May I know from the hon. Minister what was the reaction of this Government to the communication sent by Mr. Prabhakaran on 13th January this year appealing to end the war and order cease-fire as the LTTE is prepared for unconditional talks including the surrender of arms?

Madam, I would like to point out in this context that on the 9th March, 1988, Mr. Prabhakaran has again communicated to the hon. Prime Minister which was sent through Mr. Kittu, once the Jaffna commander, now in Madras on llth March. A copy of the letter is with me. It was given to me by Mr. Kittu himself endorsed with his signature. I quote that letter. This is the letter of Mr. Prabhakaran to the hon. Prime Minister.

"You will appreciate that organisation has been appealing to you for peace, for cessation of hostility, for negotiation to put an end to this unfortunate conflict ancW to alleviate the sufferings our people. Morally spiritually, we are opposed to this war. We always wish to put an end to this painful tragedy. It was not our choice. this context, we regret to note that the Government of India has persistently rejected our urgent and sincere feelings. In so far as Indo-Sri Lankan Accord is concerned the LTTE has pledged to cooperate with the implementation. We still insist for the implementation of the Accord safeguard the interests and aspirations of our people. Our ^ cencern for the interest of our people is based on our legitimate fear of the chauvinistic attitude of the Sri Lankan regime has already flouted the Accord by failing to fulfil their commitment. I officially inform you of our readiness for unconditional talks and I repeat it, for unconditional talks to resolve all the matters between the Government of India and LTTE."

Madam. I do not understand why India should shut the doors. Why don't you come forward for a dialogue? Why don't you order cease-fire when they are prepared for unconditional talks?. I am terribly afraid. Already the Sri Lankan troops have come out to attack the Tamil areas which is totally contrary to the stipulated conditions of the agreement that the Sri Lankan army personnel should be confined to their barracks. Therefore, I would like to know from the hon. Minister whether they got the permission from 'the Government of India prior to the offensive, from the commanders of the IPKF and if so, whether there is a plan to launch a joint operation because we read from the newspapers reports from Gamini

-Dissanayake, who came here to discuss this that this also figured in the discussion. would like to draw the attention of our Minister, Mr. Natwar Singh to a dangerous phenomenon which is emerging very fast in the political scenario of Sri Lanka. That is the disastrous phenomenon of JVP, Janata Vimukti Pera-muna, a dreadful organisation. fully supported by the Buddhist clergy, by the Buddhist monks. Madam, it is an established fact that the sympathisers of the JVP have infiltrated into the Sri Lankan armed forces and police more than 70 per cent. More than 70 per cent of the Sri Lankan armed forces and police are infiltrated with the symphathisers of the JVP. Therefore, I am afraid, even if Mr. Jayewardene is permitted to run for a third term introducing an amendment to the Constitution, he may not win the elections. The UNP party may not win the elections. It may be hypothetical to some of my friends but I am telling the fact. You look from this angle. Suppose, JVP captures power in Sri Lanka. to sit on the saddle to hold the If it comes reins of the Government, it will be disastrous for India because It will be totally inimical to India, to the interest of India. Then the doors from that side will be totally closed and even if you want to keep your army there, you Will be asked to clear off. Even today, even after signing the Agreement and exchange of letters, even after the assertion of our hon. Prime Minister, the Pakistani forces have not been asked to get out. The Israelis forces have not been asked to get out. They are still Therefore, you look from this there. If JVP comes to power, then it will be angle. disastrous and inimical to India. the Tamils will be thrown at the mercy of chauvinistic forces of Sri Lanka the Sinhala race. This dangerous proportion is there. Therefore, Madam, I would like to beg of this Government. If vou wipe out Tamil militant force—because Tamil militancy is your bargaining point — what will happen?

They did not take to arms against us. They did not intend to take to arms against us. They took to arms long back, after so many years of trials and tribulations and subjection and humiliation. As a last resort, they took to arms, if you annihilate, wipe out, Tamil militancy, which is a shield and cover for the Tamils there, what will be the protection? What is the shield if they are again thrown to the mercy of the chauvinistic forces? Mr. Prabhakaran has been repeatedly asking for a cease-fire and negotiation. Madam, I would like to request my hon. friends to lend me their ears. You may not aeccept my point of view. But I crave your indulgence to hear my point of view. Iti this letter, in the last two paragraphs, Mr. Prabhakaran insists;

"You may be aware that the conditions of Annamma David has become very serious. She has beiin fasting unto death for the last 19 days to bring about cease-fire and negotiotioris. I urge yoti earnestly to occasion a cease-fire without further delay and initiate negotiations to discuss all related issues to bring about peace in Tami] areas and save the valuable life of Mrs Annamma David."

Madam, when the Government to know that any moment Mrs. Annamma David might die, which would evoke terrific in Tamil reactions areas, what did it do? You have re moved her. Yes. You have released a story of interception of a message between the LTTE commanders as if it is atrocious. Yesterday, Mr. M. C. the Chief Catholic Priest of Fernando, Barticala where the fast undertaken, has released a press statement. He is the President of the Citizens Committee of Barticalaa. He has released a statement where he says that Mrs. Annamma David was forcibly taken away by the TPKF under the Orders of the Indian Commander Mr. Das and all the office-bearsr

[Shri V. Gopalsamy]

(Mothers' Front were taken into custody and her three daughters, who the Gov-vernment says have given a complaint, have into custody. They have been coerced and forced to give a statement. There were lathi charge tear-gas and firing in the air to chase away all the women and the members of the Mothers' Front and they were taken into custody. Mrs. Annamma David protested on the bed but the tent where she was fasting was smashed and she was taken away. Madam, it is really very painful that a Government of the land where the Mahatma was born should follow and adopt the techniques of Gestapo. I am not blaming this Government. Who responsible for this? This is adding insult to the injury already caused. Is it not a fact that Vajayaranathunge was killed by the JVP? Is it not a fact that Mr. Abdul Kareem, the top leader of the Muslim forces who had been always supporting the Tamils' cause, was killed by the JVP? Who is responsible for the assassination of Nadarajah? I pay homage to the greatest leader of the Tamil movement, Nadarajah Madam, the LTTE has nothing to do with it. {Interruptions} You put forth your view when yon speak. I do not say all these things for any political advantage. I say these because the Minister may not be'- aware of thedm *(Interruptions)* net take my time. Already in Jaffna Do area the Tigers have been driven The tri-star organisation, bettrayers and traitors equipped with arms, are there very much already. Other elements are also there. Thi_s is really saddening, Madam. Therefore, now I am afraid. In the thick jungles fighting is going on for the past 10 or 15 days. Heavy fighting is going on. I am afraid, all the brigades have been sent to hunt for and liquidate Mr. Prabhakaran. Then you will spread the story after killing him that because he was already having cyanide oapsules he committed suicide. This is the conspiracy after your concocted story relating to the fast unto death by Mrs. Annamma

David. What are you going to achieve after you kill Mr. Prabhakaran? How many years they have taken to buila up this movement: They do not have their food rations for days together and for . months together they do not have medicines for the wounded. But they are able to give stiff resistance to the biggest the iour-the biggest army, that is, the Indian army I do not doubt the gallantry of the Indian soldiers.' But the Indian soldiers are not fighting for the interests of India. But they are playing the role of merce-narises in the hands of another Government. these people are fighting for their land, fighting to protect their honou, and their dignity, the dignity of their race. Madam, who are we to dictate terms to them about their political destiny? Madam, I am terribly afraid. If you achieve your purpose of liquidating Mr. Prabhakaran, he may die. But his very name will inspire the nation, will light the torch, for generations to come. Mr. Minister, I want to ask you: What sins have they committed against Government? Did they join their hands in the assassination of Mrs. Indira Gandhi? When Mrs. Indira Gandhi was assassinated, all the houses in the Tamil areas raised black flags and even on that day, eleven people were dead in the streets of Jaffna. What sins have they committed? You want to wipe out aad liquidate the greatest liberation movement there. Yo?? may achieve your purpose. The honourable Prime Minister expected or thta Government expected that within forty-eighty hours the LTTE would be finished. They are, afer all, two thousand boys. But even according to the Press reports during the four yean, every day there are casualties often of fifteen or twenty LTTE men. But still their number increases. How many of the LTTE men have been killed so far? That only shows that in every house there 's an LTTE man. They have got the mass support and that is why they are able to give stiff resistance. Never before in the history people were able to do it. Even in Vietnam they could not do it. Such bravery, such courage, such conviction—these are not against India and their purpose is not against India.

Therefore, Madam, at this moment, I beg of this Government to consider kindly this issue from these angles, from the point of view of the dangerous pheno-•' menon which is emerging in the political scenario of Sri Lanka. You call them for talks. Even surrendering of arms stage by stage, about the modalities, you talk to them. What is wrong? It is because your army is there? is wrong if you bring them to the What negotiat-ting table for a dialogue? What is you? Therefore, wrong? What prevents Madam, I would like again to make my metcy appeal to this Government, to put it at the feet of this Government, to stop this war. Otheiwise, I tell you today on the floor of his House, from my heart Lhat if Mr. Pirabhakaran is killed, that scar will be there permanently for generations to come in the the Tamils and the very name hearts of 'India' will become a curse in the hearts of the Tamils. When the Chinese attacked, it is the Tamils who stood by you. Therefore, there is no necessity for them to fight against our army. You put a_n end to this offensive; you put an end to ibis war. and you put an end to the tears and blood of the Tamils and the Indian soldiers there. I would. like to convey our feelings and therefore, sentiments to the honcurt to Prime Minister this country. But he is not here in the House now. But, Mr. Minister, you can convey our feelings from the angle's which I have already elaborated and narrated. You kindly consider and "all them for talks and order a cease-fire so that the prestige, the dignity and the image of India will be protected the international foreign. Otherwise, one day an independent observers' team from the UN may visit those places and find out what atrocities have been committed and what cook-and bull stories have been spread.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): Madam Deputy Chairman, the statement of the Minister is full of false information, travesty of facts and distortion of truth, i

It reveals and reiterates not only the sinis ter design of this Government but also betrayal attitude of IPKF against Tamils in Sri Lanka. While this Government condemns and criticises the action of LTTE and Tamils, it deliberate ly, want only and blindly extends its full military support to the Government of Sri Lanka, ignoring the legitimate claims and demands of the Tamils. The Minis ter himself has admitted in the statement that the legislation of Sri Lanka Govern does not mejt all the mands of Tamils. The prime demands of the Tamils are: one merger of northern and eastern Tamil provinces, and, two, devolution of power to the Provincial Council. Sir these demands have been accepted in the Accord itself. So far th: Government of Sri Lanka have not come forward to im ihese demands. Before the elections to the Provincial Council. implementation of these two demands is imperative to fulfil the aspiration, of Tamils.

I would like to know from the hon. Minister, what steps have been taken to fulfil these demands before the election of the Provincial Council? Our Government has totally failed to pursue this matter with President Jayewardene. Instead it advises ottr Tamils to reply on the assurance of President Jayewardene. The question of assurance does not arise after the Accord. These demands must be implemented forthwith. So I would like to know, what steps have been taken by our Government?

Sir, the Minister has much exercised his brainy subterfuge and intellectual per-fidly against LTTE in the statement. He wilfully and maliciously claims justifications for the military offensive of IPKF. Whether our Minister accepts it or not, I am to remind this House that the LTTE is the only movement which protects, preserves and safeguards the interests of the Tamils. Tt is the only movement, which has been acknowledged by the Tamils, without which nothing will materialize in Sri Lanka.

I have to remind this House that the IPKF, since its arrival there, has killed more than 5000 civilians, more than 1500 Tamil militants. Hundreds of ladies have been raped-It has been reported. Madam, that our army personnel have married Tamil ladies. What does it mean? Our army personnel are making loire with our Tamil girls there. So the morality of our army has been degraded. What steps have been taken by this Government to prevent these atrocitie^ and injustice to our Tamil ladies and Tamil brothers?

Now it has been pitoved throughout. the world: One, the offensive of the IPKF is dead against the very objective of the accord itself. Two, the IPKF is more dangerous to Tamils than the Sri Lankan force. Three, the role of the IPKF is hated both by the Tamils and Sinhalese. Four, the IPKF is fighting not for the interests of Tamils, not for the implementation of the accord, but for a treaty with Sri Lanka at the expense of: Tamils. These are the facts. That is why I 'appeal to the Minister to please withdraw the IPKF from the soil of Sri Lanka because the presence of IPKF is dangerous to the very interests of the Tamils.

SHRI V. GOPALSAMY: You ask them to go to October 9 position.

SHRI ALADI ARNA alias V. ARUNACHALAM: For the last three days, as stated by my friend Mr. Gopal samy, the IPKF and the Sri Lanka Army have joined together to wipe out the Tamil race in Sri Lankan Tamil areas. Both have joined together in attacking the Tamils. Now it is very obvious that you want to kill Prabhakaran. If Pra bhakaran is killed and if the Government, is successful in liquidating the LTTE, I am to remind this House that the causes of the Tamils will be taken up by the five-crore Tamils of Tamil Nadu. It is our responsibility to protect the interests and self-respect of the Tamils of Sri Lanka. Mr. Prabhakaran has repeatedly requested this Government for negotiations. He is prepared to cooperate in the implementation of the

Accord. But the Government is not relying on the words and statements of Mr. Prabhakaran. Despite his requests, the Government is still adamant, belligerent and intransigent. If the Minister speak from his heart whether our diplomacy has succeeded in Sri Lanka on this issue? Have we not heen engaged in an unholy war against our Tamil brethren? Are we not wasting our money, resources and the lives of our soldiers on false prestige? Are we not helping the Sri Lankan Government by our involvement in this offensive? You claim that we are for the implementation of the Accord. You argue that the disarming of LTTE is more important for that. 1 am to remind this IJloiise that when Tamils weru attacked by Sri Lankan Army, the LTTE was the only movement which protected the Tamils.

Now you are very serious about the Accord? Are you very serious about the Assam Accord? Are you very serious about the Punjab Accord? If not, then why ace you so serious the Sri Lanka Accord? I know that you are not for the Accord. You are for the treaty with the Sri Lankan Government at the expense of the Tamils. That is why you have seized this opportunity to kill the Tamils, You want a good certificate from President Jayewardene. Thereby you want to enter into a treaty with Sri Lanka. I appeal to this Government to accept the ceasefire and to negotiate with the LTTE. The LTTE is the only organisation which can save the Tamils. When MGR was alive, he repeatedly asked this Government to declare ceasefire. When he met our Prime Minister in Washington, he pressed for ceasefire. But our Prime Minister said no to it. The Prime Minister asked our Chief Minister to issue a statement condemning LTTE. MGR said 'no' and left the room. Thereafter, there was misunderstanding between this Government and our former Chief Minister. Therefore on behalf of five crore Tamils and on behalf of Anna DMK. T appeal to thi-- Govern lent to accept ceasefire is the only way to protect the Tamils. Tf you take st«;ps to liquidate the LTTE in the name of disarming them, you are doing great intastice, an atrocious injustice.

to the Tamli people. Once again I appeal to the hon. Minister to declare ceasefire and negotiate with the LTTE. This is the only way by which peace and normalcy ain be restored. Otherwise, you will be in the trap of President Jayewardene for ever.

SHRI V. NARAYANASAMY (Pondicherry): Miidam, Deputy Chairman, the statement btf the Hon. Minister is very clear to show what the conditions are that are taking place in the northern aad eastern Sri Lanka. The hon. Minister in his statement has said that the demands Of the Tamils having been fully met by forering the provincial council, the process of fulfilling (the obligations given in the agreement is being taken care of by both the Governments.

Madam, ?! would like to pose a question to the two leaders of the DMK and the AIDMK, who have pleaded the case of Mr. Prabhakaran and the LTTE, who were responsible for scuttling the accord and the agreement, who had given the settlement proposal to the Indian Government on the term's at which it was *epraai* to by President Jayewardene and the Government of India.

Madam, it is only on the concurrence Of the LTTE and its leader, Prabhakaran. *at the agreement was signed and even after that when there were reservations by Prabhakaram Iran about the Agreement. the minutes were signed it before our High Comnlssioner in Sri Lanka. Now a propaganda has been unleased by the leaders in Tamil Nadu stating that the Agreement was signed without the consent of Prabhakaran and that the Gov-rnment are forcing Prabhakaran to agree to the terms of the agreement.

SHRI THANGKABALU (Tamil Nadu): Mr Gopalsamy, you have made your point. You sit down now.

SHRI AJADI ARUNA alias V. ARUNACHALAM: Mr. Prabhakaran did not give consent. Madam, he is misleading the House. (Interruptions*).

AN HON. MEMBER: I_s i_t you,- monody to mislead the House.

SHRI ALADI ARUNA alias V. ARUNACHALAM: This is the basic point. You ne<!d not say, you sit down now. Let the Mi lister show a piece of evidence that Pralhakaran accepted the accord? What are you talking? (Interruptions)

SHRI V. GOPALSAMY: That Prabhakaran consented, let the Minister establish u bit of evidence. What are you talking. (*Interruptions*)

SHRI ALADI ARUNA alias V. ARUNACHALAM: That is different from giving, consent to the accord.

THE DE1UTY CHAIRMAN: Order please.

SHRI V. NARAYANASAMY: Madam, I will quote the rectords. Mr. Prabhakaran himself has signed. This is Hindu dated ihe 13th October, 1987.

SHRI V. GOPALSAMY: That i, •about the September 28 episode. You are confusing.

THE DEPUTY CHAIRMAN: Are you getting confused? (Interruptions). Order please.

SHRI V. NARAYANASAMY: Madam, Prabhakaran himself signed th* letter dated .27th September. 1987. which reads: I wivJi to inform you that the Central Committee of LTTE ha₅ agreed to you_r suggestion regarding compositioa of the projwsed interim administration. After the detailed agreed minutes dat^d 28th Sentembir, the LTTE's intensive dis cussion with the Indian delegation headed by the High Commissioner. Shri J. M. Dikshit were signed by

Mr. Mahataya for militant organisation, the agreement which has beer signed by tfuvn, they have agreed to en-operate with the Government. Then, what happend thereafter? They started firing at the Indian Peace Keeping Force-. (*Time hell rings*). Madam. I have just stated only. They have interfered in the middle.

THE DEPUTY CHAIRMAN; You have to finish within time.

SHRI' V. NARAYANASAMY; But they have taken more than 20 minutes.

THE DEPUTY CHAIRMAN: It was decided that he will be given a little more time

SHRI V. NARAYANASAMY: I should also be given equal opportunity in the House.

THE DEPUTY CHAIRMAN; It was initiated by him, that is why.

SHRI V. NARAYANASAMY: They agreed that they will co-operate with the Government. But then they started attacking the IPKF. Then the developments have taken place. Even we have lost more than 300 soldiers in the fight. The LTTE's main intention is to be there and take over the control of the northern and eastern Sri Lanka by gun power. That was not agreed to by the Sri Lankan Government.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM; If that is their land, it is their legitimate right. .. (*Interruptions*).

THE DEPUTY CHAIRMAN; If you interrupt, he will go on speaking.

SHRI V. NARAYANASAMY; In Sri Lanka, the Muslims, the Sinhalese, do not want IPKF to remain there. But people in Sri Lanka, the Tamil people living in the Northern and Eastern Sri Lanka, for their security, want IPKF to remain there. This $i_{\rm S}$ the aspiration of the Tamil people in Sri Lanka, especially in the Northern and Eastern parts and they want IPKF to stay. But we are concerned not only with the Eastern and Northern region; we are concerned with the Southern parts as well where the Tamils are living.

I come to recent developments. Ceasefire was announced by the Government. But the LTTE violated it and started attacking the IPKF. They spread the theory, or the story that our troops have been 'bomb-shelling the Tamil houses, the churches, the schools and other buildings. They said our IPKF personnel have been committing atrocities on women in the Northern and Eastern parts. This is the story being spread by the LTTE purposely to tarnish the image of the IPKF person-

nel. But our Prime Minister categorically stated that India would agree to the ceasefire provided two things are satisfied; onc they should co-operate with the Government for purpose of fulfilling the terms of the agreement, and secondly, they must surrender arms. But their previous conduct showed that they were not willing to surrender their arms and they wanted to fight the Sri Lankan forces and also the Tamil population. Muslim population have been killed by the LTTE. Their great leader Nataraja was killed by the LTTE. Our friend is now paying homage to Mr. Nataraja but he has pleaded the case of LTTE. Therefore it is very clear from the attitude of LTTE that they are not for agreement, and their purpose is to see that Indian forces go out of Sri Lanka and they are able to annihilate the other population, including Tamils in Northern and Eastern Sri Lanka. Here, I would state about an important aspect of Mrs. Annamma David. My friend said before this House today that Mrs. Annamma David went on a fast unto death and, therefore the Government has taken any steps. I will quote an instance. A lette_r was given by (he son of Mrs. Annamma David to the IPKF Commander.

SHRI V. GOPALSAMY; Her daugh ters were taken into custody...

SHRI ALADI ARUNA *alias* V. ARUNACHALAM; ... and focibly removed.

SHRI V. NARAYANASAMY; You can say that. Madam, the letter was given stating that . .. (*Interruptions*). What is that running commentary going on. When they spoke, we were keeping quiet.

THE DEPUTY CHAIRMAN; Mr. Gopalsamy, when you spoke, nobody interrupted. You must have that much tolerance.

SHRI P. N. SUKUL (Uttar Pradesh); We will not allow you to speak if you interrupt.

SHRI V. GOPALSAMY; Don't threaten me. You cannot threaten me. I will teach you behaviour . . . (*Interruptions*). You cannot threaten me.

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THE DEPUTY CHAIRMAN: Please sit down, Don't lose tempers.

SHRI V. NARAYANASAMY; Mrs. Annamma David's children gave letter to the IPKF commander stating that LTTE leaders, specially Mr. Prabhakaran, correct, ed Mrs. Annamma David. She was forced go on fast for 5-6 days so that the Government would agree to the terms.

SHRI ALADI ARUNA alias V. ARU-NACHALAM; The virtuous lady has declared fast unto death. He has every right to say about her fast, but he cannot insult her fast. She was on fast formore than 20 days. There should besome sense of responsibility.

THE DEPUTY CHAIRMAN; Mr. Aladi, when you speak, you speak according to your own information. He is giving his views according to his own information. Why are you unnecessarily disputing each and every thing? You must have some tolerance power.

SHRI V. NARAYANASAMY: Annamma David wanted to break the fast. She was forced to continue it by the LTTE cadres. They wanted her to go on * fast till her death because they had the bitter experience of Dileepan's hunger strike. That has been enhanced by LTTE. for political reasons.

SHRI V. GOPALSAMY; Your Government killed him.

THE DEPUTY CHAIRMAN; Now nothing will go on record which is without the permission of the Chair.

SHRI G. SWAMINATHAN (Tamil Nadu); What is without the permission of the Chair? How does the press know it because you are just saying it very mildly? They may find it difficult.

SHRI V. NARAYANASAMY; LTTE wanted to encash on the death of Mrs. David, but she has fortunately been saved by our Indian Peace Keeping Force.

Madam, the LTTE is not agreeing for the provincial council elections. It is their own quotation. It has been argued by the Tigers that they are fighting forces which have, been living in the jungles and so have remained totally cut of from the common people. They could not come out of the jungles and fight elections like politicians do. Therefore, knowing fully well that they will not win elections they have not participated in the elections. As per the terms of the Agreement provincial council elections have been announced but they are scuttling it for the reasons mentioned by me earlier. The Sinhalese population has been shifted to eastern part of Sri Lanka purposefully by Jayewardene. My point is, what was the discussion that took place between the Government of India and President Jayewardene for the purpose of removing those people from those regions because provincial council elections have been announced?

Secondly, I woud like to know whether there is any headway in the matter of foreign forces who are to be removed by Sri Lanka as pe the Agreement signed between our Prime Minister and President Jayewardene. After the visit of Shri. Gemini Dissanayake, Si Lanka Minister of Finance and Land Development, and the talks with President Jayewardene, whether there has been any headway, what the outcomes is, that is what I would like to know.

श्रीराम ग्रवधेश सिह (विहार): र श्रापके उपसभापति महोदया. श्राभारी हं कि ग्रापने मुझे इस विषय पर बोलने का ग्रवसर दिया।

महोदया, इस सदन में जब श्रीलंका ऐग्रीमेंट के सम्बन्ध में माननीय मंत्री श्री नटवर सिंह जी ने वयान दिया था तो पैंने उस समय कहा था कि श्रीलंका का सम-झौता हमारे गले में हड़ड़ी की तरह फंस गया है। इस पर मंत्री महोदय ने कहा था कि आपको गले में हडडी दिखाई देती है, लेकिन मझे तो नहीं दीखती है। उस समय मैंने कहा था कि तीन महीने बाद आपको गले में हड़ही दिखायी देगी और जोरदार ढंग से दिखायी देगी, उससे दर्द होगा और सारे शरीर में दर्द मालम होगा । तो वह

श्रि राम अवधेश सिंही तीन महीने तो नहीं गुजरे, दो महीने के बाद ही गले की हड़डी का दर्द बढ़ गया और सारे शरीर में राष्ट्र के शरीर में वह दर्द श्राज व्याप्त है। मैं यह बात मानता हूं कि श्री-लंका की जनता भारत की जनता से प्यार करती है. दोनों में मोहब्बत है। लेकिन भारत सरकार की गलती से विदेश नीति को ठीक से न समझने के कारण भारत की तस्वीर श्रीलंका की जनता के बीच ग्रीर वहां की सरकार के बीच भी बिगड रही है। जब यह समझौता हम्रा था तो इसका स्वागत हमाथा। उनके प्रधान मंत्री जो प्रेमदासा हैं वह कह रहे हैं कि नहीं, यह स**मझौ**ते के श्रन्तराल से चीज निकल रही है वह गडबड है। भारत विरोधी बयान लगातार देते रहे हैं। इस समझौते में हमें मिला न्या ? न तो तमिल वालों को संतष्ट कर सके और न सिंघली को संतष्ट कर पाये। उस गरीव जनता का कोई हिस्सा हमारे पक्ष में नहीं है । ऐसी भारी गलती तो मैं समझता हं एक बार और हुई थी लेकिन इससे हल्की गुलती थी जिस समय तिब्बत पर **भार**त ने चीन की सावरेनिटी मानी थी। उस समय भी तत्कालीन प्रधान मंत्री ने भारत सरकार का डिफेंस किया था। तिब्बत पर चीन की साबरेनिटी मानना उचित नहीं है यह कहा शा । लेकिन आगे चल कर उसका ततीजा यह निकला कि हमको कई हजार एकड जमीन गंबानी पड़ी । धाज भी चाइना हमारी बरती पर बैठा हुआ है और हमेशा भांखें दि-**बाता रह**ता, है पंजे चलाता रहता है, कभी किसी भूमि के हिस्से पर भौर कभी किसी हिस्से पर पंजा मारता रहता है। श्राज श्रीलंका की स्थिति जो है वैसी स्थिति कभी नहीं खराब हुई थी । भारत का वहां जाना गलत था लेकिन अब ऐसा फंस गया कि उसको बाहर निकलने में भारी कठि-नाई हो रही है। इनको तत्काल निकलना **वाहि**ये। मेरा कहना है कि एक दिन की देरी किये विना वहां से बाहर भ्राना चाहिये । यह काम उनको सूपुर्व करना चाहिये। ये लोग तर्क दे रहे हैं कि वहां भ्रमेरिका धा जायेगा. वहां इजराइल ग्रा जायेगा । वहां पाकिस्तान आ जायेगा । तो क्या भाज इबराइल वहां नहीं है ? क्या प्राज पाकिस्तान वहां नहीं है ? है। उन्हीं केवल पर यह मठठी भर एतः० टी० टी• ई० आपको बस्का बना रहे हैं हमाशी

इंटेलीजेंस ने भारत सरकार को धोखा दिया । इंटेलीजेंस में हमारे ऐसे लोग हैं जिन्होंने कहा कि 48 घंटे के अन्दर हम कब्जा कर लेंगे श्रीर वहां जैसा चाहेंगे वैसा कर लेंगे । लेकिन जब यह हम्रा तो मझको बडा भारी शक हमा। जब यह समझौता हमा तो सर्वप्रथम अमेरिका ने इसका स्वागत किया । उसी समय मझको शक हम्रा कि भ्रमेरिका ते क्यों स्वागत किया सबसे पहले । ग्रमेरिका का काम बन गया था। इसलिये बन गया कि हमारी तीन डिवीजन फोर्सेज वहां लगी हयी हैं शायद तीन डिबीजन से ज्यादा हैं...

उपसभापति : भ्राप अपनी मालमात के मताबिक बोल सकते हैं।

श्री राम श्रवधेश सिंह: तीन करोड से ज्यादाका रोजाना खर्च होता है। इस श्रकाल के युग में हम डेफिमिट फाइ**नेस बद्दा** रहे हैं। साढ़े दस परसेंट बजट का डेफि-सिट फाइनेंस कर रहे हैं प्रपनी आबादी को जिन्दा रखते के लिये, दोनों समय भोजन देते के लिये। इसी में से तीन करोड़ इपके प्रतिदिन खर्च कर रहे हैं श्रीलंका की भृष्मि पर और इससे अमेरिका का काम बन रहा है। यह जितना फंसेंगे उतना उनका काम बनेषा। मुझको याद है, नारायणसामी जी दे कहा था कि प्रभाकरन की सहमति से समझौता हम्रा था तो मैं यह याद दिलाना चाहता है कि उन दिनों का अखबार निकाल कर दे**द** लीजिये । सारे ग्रखबारों की उन दिनों की रिपोर्ट है कि जिन दिनों हमारे प्रवान मंत्री श्रीलंका में समझौता कर रहे थे उन दिनों श्री प्रभाकरन भारत की भूमि में एक तरह से कैंद्र थे। जब श्री प्रभाकरन भारत में भे तो वे इससे कैसे सहमत थे, यह मैं जानना चाहता है। श्री प्रभाकरन इस सम**शी**ते से सहमत थे, यह कहकर देश को गुमराह करना है। जब वे भारत में थे तो वे कैसे सहमत थे, यह समझ में नहीं प्राता । श्री प्रभाकरन ने तो इस समझौते के संबंध में अपनी असहमति जारी की थी । प्रभाकरन पर यह समझौता थोपा गया है। श्री प्र-भाकरन इस समझौते सं सहमत नहीं थे. यह बात सारी दुनिया जानती है। इस तरह की बात कह कर सरकार लोगों को गमराइ कर रही है। अभी श्री मलादी अक्ण ने जो बात कही वह बहत गंभीर है। धमर श्री प्रभानारम की हत्या हुई तो मैं

इस बात को कह सकता है कि अपने देश के तमिलों में भी सिविल वार हो जायेगा, उसको कोई रोक नहीं सकता है . . (ब्यव-**धान)** । यह कोई हमारी बात नहीं है । जिनको ग्राप बचाना चाहते थे, जिनके लिये भ्रापने एयर से सामान ड्रोप किया, ग्राज हमारी नीति का दिवालिया इसी से निकल जाता है कि हम उन्हीं के खिलाफ लड रहे हैं। ्श्रीलंका की सरकार ने हमारे एयर डोप का विरोध किया, लेकिन फिर भी जबरदस्ती वहां पर सामान एवर ड्रोप किया । तमिल पोपलेशन को बचाने के लिये हमने यह किया । हमारी विदेश नीति इतनी नगी. इतनी कमजोर और बेपरदगी की हो गई कि एयर डोप के डेड-दो महीने बाद हम उनको मारने के लिये श्रीलंका में पहुंच गये। इससे बढ़ कर हमारी विदेश नीति का दिवा-लिबापन भीर क्या हो सकता है ?

महोदया, हमारी सरकार को समझना चाहिये कि कछ गलती की गई है। बंगला देश में हमारी सेना गई। वहां के लागों को लिबेट करने के लिये हमारी सेना बंगला देश में नई । लेकिन वहां की परिस्थितियों में अपैर श्रीलंका की परिस्थितियों में धन्तर है। बंगला देण में 95 परसेंट जनता बल्कि मैं यह कहं तो गलत नहीं होगा कि 99 परसेंट जनता हकारे स्वागत के लिये तैयार थी। जगह-जाह पर #भारी सेना का स्वागत करतो थी। लेकिन श्रीलंका में स्थिति दूसरी है। जिस प्रकार से अमेरिका वियतनाम में फंस गया था, उसी प्रकार से श्राप भी श्रीलंका में फंस भने हैं एक बात मैं यह भी कहना चाहता हं कि ग्राज तक दिनया में कोई ऐसा समझौता नहीं हुआ जिसमें जिन लोगों के साथ सम-स्या का समाधान करना हो . जो समस्या का एक पक्ष हो ग्रौर दूसरा ग्रादमी जो समझौता करते वाला हो वह उस पक्ष को साथ न लेकर बद ही उसमें पार्टी बन जाय । भारत सम-झौता कराने वाला था. लेकिन वह खद ही पार्टी बन गया और जिन लोगों को समझौता करताथा, उनको मारा जा रहा है। इस बात के लिये भारत सरकार को भारत की जबता से माफी मांगनी चाहिये, यह काम ग्रविलम्ब किया जाता चाहिये। यह देखना चाहिये कि किसी प्रकार से भी प्रभाकरन की हत्यान हो। एल०टी०टी०ई० काफी मबन्त संगठन है। उसी के साथ समझौता किया काका चाहिये। श्रीलंका में इस

प्रकार का समझौता करके हमने पंजाब में उग्रवादियों का हाथ मुजबुत किये हैं। इस समझाते का नतीजा अच्छा होने वाला नही जो नारायणसामी जी ने कहा कि एल ०टी ० टी०ई० की ओर से गड़बड़ी हुई में उसको रिफ्युट करता हं। 13 व्यक्तियों को पकड़ लिया हमारे लोगों ने ग्रौर उनको पोटाशियम साइनाइड खाकर मरना पडा । यही दिन था जिस दिन से एल०टी०टी०ई० के लोगों ने बगावत की ग्रौर उन लोगों ने कहा कि ग्रब हम लोग इनसे समझौता नहीं करेंगे। यह भयानक विस्फोट जो हम्रा यह हमारी गलती से हुआ और 13 आदिम्यो को जब अपनी जान गंवानी पड़ी तो विद्रोह की स्थिति पैदा हो गई। यह हमारी गलती थी इसको हमें महसूस करना चाहिये।

महोदया, श्रंतिम बात में यह कहना चाहता हूं कि मेरा भारत सरकार से पुनः निवेदन है कि वहां से इमीडियेट विद्डाल हो और 9 अक्तूबर की पोजीशन पर कम से कम उनको आना चाहिये। श्रगर नहीं आयेंके तो पूरे देश को वरबाद करेंगे, राष्ट्रीय स्तर पर आर्थिक हानि होगी और अन्तर्राष्ट्रीय स्तर पर हमें बहुत हानि होगी, हमारी प्रतिष्ठा की हानि होगी, इन्हीं शब्दों के साथ अन्यवाद।

SHRI M. S. GURUPADASWAMY (Karnataka): Within the brief time 1 have I would like to concentrate on Ike formulation of our position rather than oa discussion.

I would like to have de-escalation, defusion and also progressive de-involvement of our troops there. With this in view, I would like to highlight the main dements which come in the way of a lasting settlement in Sri Lanka. As I look at it, I feel there is a deep mistrust and growing suspicion on all sides. Particularly, there i_s mistrust and suspicion between the Government of India and its troops there and the LTTE. This wall of mistrust has to be broken.

I think the first mistake was committed when the Accord was signed between Shri Rajiv Gandhi and Shri Jayewardene. Instead if the Accord had been signed between Shri Jayewardene and the Tamil groups there, this situation would not have arisen. This is a past history. If th*

[Shri M. S. Gurupadaswamy]

Government of India wanted to involve itself in the Accordad in a way there could have been a tripartite accord instead of the accord being signed by two parties.

I want to highlight the important elements that come in he way of settlemen'. LTTE is a main factor. It is a very big factor. Let us understand this. There aie several Tamil groups operating there, but the LTTE is a very major group and a main factor. Without the involvement and concurrence by the LTTE, this Agreement cannot be permanent. Therefore, 1.00 P.M. I would like my friend, Shri Natwar Singhji to take this into consideration. Without LTTE there cannot be any settlement. So, what is the petition now? According to our colleagues and according to my information.,.

THE DEPUTY CHAIRMAN; It is a general consensus to sit through the lunch period and we can continue.

There is one more announcement. I have to inform the Members that some Members have felt that the proposed statement by the Home Minister in connection with the bundh may be made at 5.00 P.M. instead of 2.30 P.M. The Minister will do so accordingly and thereafter short duration discussion listed for today will be discussed.

SHRI M. S. GURUPADASWAMY: Madam, my point is....

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH); You are not breaking for lunch.

THE DEPUTY CHAIRMAN: No. There are many speakers. Yesterady it was a general consensus.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Maybe after sometime. Maybe after we finish it early.

THE DEPUTY CHAIRMAN: If we finish it early, then we can have and if. there is time.

SHRI K. NATWAR SINGH: My only problem is that hon. Members after making their speeches...(*Interruptions*)...

THE DEPUTY CHAIRMAN; Wait, wait, let me listen what he has to say?

SHRI K. NATWAR SINGH; I am merely saying if we can have a half-an-hour break. .. (Interruptions) ...

उपसभापति : ८हरिए-ठहरिए, मुझे सुनने दीजिए ।

SHR1 K. NATWAR SINGH: If we can have half-an-hour break, it will be helpful.

THE DEPUTY CHAIRMAN: I would Tequest the Members to be very brief.

SHRI CHATURANAN MISHRA (Bihar): On Friday this has never happened.

THE DEPUTY CHAIRMAN; In the B.A.C. it was a general consensus.

SHRI M. S. GURUPADASWAMY: We will finish it within half-an-hour. I will not take much time.

THE DEPUTY CHAIRMAN: I request the Members to be brief s_0 that we can have half-an-hour break.

SHRI M. S. GURUPADASWAMY: I will just formulate. LTTE is a very big factor and its consent is very necessary for any political settlement. What is the hitch then? What is the position of my hon, friend? The position of my hon, friend is that LTTE should agree to surrender the arms and come to the negotiating table. But, may I remind him that even in the midst of war talks take place for peace settlement? Therefore, Shri Natwar Singhji should not take the position that unless and until LTTE surenders its arms there cannot be any negotiations. No. That should not be a precondition. The only weapon the LTTE has got is weapon and nothing else. My friend wants surrender of that weapon without reaching a settlement. Therefore, they are very much under fear as to what would happen in future. Therefore, my point is that they

should not insist upon surrender of arms. Their militancy has got to be recognised and I would like that negotiations should go on immediately. There should be complete stoppage of conflict. There should be announcement in this regard and simultaneously they should hold talks, negotiations with the LTTE if possible and if necessary. That is my second point. There should not be any settlement which will bring dishonour to any body and settlement has got to be with honour

Lastly, if there is any difficulty, if tension cannot be resolved, may I suggest let there be a parliamentary mission sent on behalf of all political parties here to talk to various interests LTTE and others and our High Commission and also Government of Sri Lanka so that an atmosphere can be created for bringing about an ultimate settlement? Thank you.

SHRI G. SWAMINATHAN; Madam Deputy Chairman, I thank you for giving me an opportunity to seek some clarifications on the statement on Sri Lanka by the Minister of State for External Affairs.

Sri Lanka problem is an emotional problem. How it is viewed by the people of Tamil Nadu and how it is being viewed by the people outside Tamil Nadu are different and that has been evidenced here.

Regarding certain points that have been given by the hon. Minister, genuine doubts have been expressed by the people of India by people who know about Sri Lank, and that why it has been argued by my friends here. Madam, I would like to seek clarifications from the hon. Minister regarding the following points' which are very vital to the interest of Tamils in Sri Lanka and also regarding the interest of people in Sri Lanka. The first point that r would like to raise is regarding the statement given by the hon. Minister and the statement followed after the visit of the Sri Lankan Minister of Finance and Land Development Mr. Gamini Dissanayake. He had discussion with the hon. Minister and in paragraph 23, the hon. Minister has informed us that he came specifically to express his Government's anxiety on the recurrence of violence against civilians in the eastern

We also took advantage for the implementation of the Sri Lankan accord. Sir, this Minister after reaching Madras has given a statement and in that statement which has appeaed in the 'Hindu' dated 17th March, the hon. Minister says there that he has come to Delhi for two purpos es. One purpose is that a large number of civilians lives have been lost, many men, women and children have been killed by The Sri Lankan forces and the LTTE. police are also present in these areas. was felt that Sri Lankan security forces can also play, I want the hon. Minister to underline this line, "can also play a role in protecting the civilian life and ensuring the safe passage and resettlement of the refugees of Sri Lanka of Tamil and Muslim origin in that province". He had talks Mr. K. C. Pant, the Defence Minister. again says, "many of the matters on which close coordination was necessary between the Sri Lankan army and the IPKF, in all the matters pertaining to peace in Sri Lanka" I wish te bring to the notice of the Government that as per the Agreement, it is only the IPKF which is solely respon sible for restoring normalcy in the eastern province which is multi-ethnic. we understand from the statement of that Minister from Sri Lanka? His statement is contrary to the Indo-Sri Lankan Agree ment according to which he says, there will be a closed coordination between the Sri Lankan military forces and the IPKF in those provinces, which I think, is violative of the Indo-Sri Lankan Agreement and I personally feel that if the Sri Lankan mili tary forces are also allowed in the eastern and the northern provinces for restoring normalcy, then the fate of the people of Tamils in those regions will be bleak and nobody will be able protect their interest because the people there against whom offensive can be launched are not only the LTTE people. There can be offensive ag ainst the LTTE but there are Tamil peo ple also. The Sri Lankan army has ani mosity not only against the LTTE but they have animosity towards Tamils Ultimately, what would hapalso pen? There will be repressions by the Sri Lankan army in those places and that will le3d te a lot of exodus of these people as refugees from those provinces. Does not the Minister think that the talks

[Shri G. Swaminathan]

he had regarding the coordination of the Sri Lankan forces there along with the IPKF is violative of the Indo-Sri Lankan Agreement and will in not lead further to escalation of exodus irom that area? Secondly, what I would like to mention is that as per the Agreement, tliere should be merger of northern and eastern provinces before the election is conducted and the way the merger is being delayed and there is a contemplation of separate election in these two provinces, the hon. Minister will have to take note of it. From the statement of the Minister himself I am, able to find out that the Agreement has not been totally agreed upon and acted upon by the Government of Sri Lanka. The hon- Minister has himself stated that after the passing of 13th amendment to the Constitution they adopted the Provincial Council Act between November 1987 and Jannary this year,. Although this law does no} meet all the requirements of the Tamils it is another important factor. That means that is not according to the Agreement and the Sri Lankan Government has gone against the Indo-Sri Lankan Agreement. Despite some of the more specific demands of the Tamils not having been met, the devolution package provided is good. Again, in paragraph 5 in the statement he has agreed that the Sri Lankan Govern-ment has not totally accepted and cone according to the formulations of the Accord. We have also been assured that the devolution package can be further improved. That is, the Government of Tndia is not satisfied with the devolution. This is again in the Agreement. The Government conveyed to them the Tamil concern about the. charges of fresh colonisation by the Sinhalese about which they will do something. He also reaffirmed his commitment to the implementation of the Sri Lanka Accord.

The Sri Lanka Government themselves we not conforming to the Agreement. Again the LTTE also is not conforming ta the Agreement. Regarding the election process, according to the original Agreement, there should be a merger and then an •lection. Now there is going to be election and thereafter they are going to think about the merger. Will it not be violative of

the Agreement? How do you propose to go about the election? It has to be formulated?

Then, what is the position of the Tamils in the northern and eastern provinces after ihe eradication of the LTTE by the TPKF? After the eradication of the LTTE, the stay of IPKF there will become irrelevant. This question is being raised continuously. That has been questioned in Parliament also. After the IPKF comes out, how will you safeguard the interests of the Tamils in the northern and eastern provinces?

From 'The Hindu' today I understand that Mr. Prabhakaran will be either captured or killed. If he is captured, what will be his status? Can he be kept by the IPKF or will he be handed over to the Sri Lankan army? Will it not be advisable for the Government of India to start negotiations for settlement with the LTTE as, at the present moment, they are forthcoming with unconditional discussions with the Government of Tndia?

SHRI MADAN BHATIA (Nominated): Respected Deputy Chairman, an hon. Member on this side, Mr. V. Narayanasamy, has quoted chapter and verse to show that the Indo-Sri Lanka Agreeenent was specifically accepted by the LTTBt and its leaders, in particular by Mr. Prabhakaran. Then I do not wish to add to what Mr. Narayanasamy has already said, except this. After this Agreement was signed and the TPKF had gone into Jaffna, there was a semblance of surrender of arms by the LTTE itself. If this Agreement had not been accepted, why was it that that token semblance of surrender of arms was made by the LTTE? If it was not an act of mere duplicity ...

SHR1 V. GOPALSAMY: I will give you a copy of his statement.

SHRI MADAN BHATIA: T am respectfully submitted, I did not intervene.

SHRI V. GOPALSAMY; I do not want to take your time. But leisurely I will give you a copy of the letter of Mr. Prabhakaran You read it

SHRI MADAN BHATIA: Was this semblance of surrender of arms on the part of the LTTE a_n act of duplicity or not? It showed its deceitful intention. It had pronounced from the house-tops that it accepted the Indo-Sri Lanka Agreement. Bui its intentions were not honest. The letter of 9th March 1988 which is the gravamen of the attack made by the hon. Member against the Government today is the most disingenuous letter that could possibly b_e written by Mr. Prabhakaran.

SHRI V. GOPALSAMY: It is a communication.

SHRI MADAN BHATIA: Whether it is a communication or a letter, it makes no difference. There are three things which are to be noticed in this particular letter or communication. This letter does not say a single word that LTTE or Mr. Prabhakaran is willing to accept the Indo-Sri Lanka Agreement.

SHRI V. GOPALSAMY; It is very much there

SHRt MADAN BHATIA: It is not there. The language is most disingenuous. You read that language. Again...

SHRI V. GOPALSAMY: It is in the interests of Tamils.

SHRI MADAN BHATIA: 'The interests of Tamils' is totally different. Secondly, this letter does not say at all that the LTTE is willing to surrender arms unconditionally which is an integral part of the Indo-Sri Lankan accord.

SHRI V. GOPALSAMY: Who are you to ask them? ... (Interruptions)...

SHRI MADAN BHATIA: This is the intention. Madam... (Interruptions) ... on the one hand, they say that they are for the agreement and on the other hand, they ask, "Who are you to talk about the surrender of arms?". You should say so honestly. You should say that you are not accepting this agreement. Don't talk in two languages ... (Interruptions)

SHRI V. GOPALSAMY: Then we wiil be forced to take up arms against India .. . (*Interruptions*)...

SHRI MADAN BHATIA: If you talk of taking up arms against India, we will see to it. . .(Interruptions)... Is this the language, Madam? Is this the language to be used Madam? .. (Interruptions)... This is the language they speak and this should be clearly naderstood...(Interrup-tions)... If they are not accepting the agreement, he should say so.

SHRI V. GOPALSAMY: *Mr.* Madan Bhatia, I know you have been asked by the Government to talk like this. But don't play with our sentiments.

SHRI MADAN BHATIA: I am respectfully submitting, Madam, that I take strong exception to this. Madani, I have spoken on the India-Sri Lanka agreement from this honourable House twice and I have expressed my sentiments. I have spoken for the rights of the Tamils since 1983 and I have supported the rights of the Tamils right from 1983 when the first violence look place in Jaffna and I stood for their rights ...,

SHRI ALADI ARUNA *alias* V. ARUNACHALAM: Thank you.

SHRI MADAN BHATIA: But I stand for this Indo-Sri Lankan agreement. Why do I stand for it x am respectfully submitting. Madani, that there had been a sinister design on the part of the forces external to India to bring about a military encirclement of India and this sinister design was shared not only by ihe forces hostile to India in the neighbourhood, but also this sinister design was there in the minds of the imperialist countries led by the United States whose eyes are on the harbour of Trincomalee, the most natural harbour. By securing a base, the United States is intending and wanting to extend its hagemoney over the Indian Ocean right from Oiego Garcia up to the Bay of Bengal. But it is his agreement which defeated this design.

[Shri Madan Bhatia]

Madam, some honourable Members talked about aii-droopings. What was the significance of these air-droopings? The significance of the air-drooppings was that India could not be indifferent either to the fate of the Tamilians or to our concern for our own security. But for the air-droppings, I do not think that the Indo-Sri Lankan agreement would have been possible. This message went home and as a result of this measage, this agreement came about. I submit that one honourable Member talked about the expenses which are being incurred by the IPKF in Sri Lanka. To this, my only answer is that a nation wh'-ih counts its pounds and shillings before taking any action to protect its own security is a nation of petty shopkeepers only which cannot defend its own security. I submit also that it has been stated in the statement that the real difficulty which has arisen is because of the fact—this is in para 21—that the "LTTE wished to establish its own sway over one-third of the country by sheer force of arms by the gradual exclusion of Tamil parties and without all the other going through the democratic political process. May I ask the honourable Minister: Is it not a fact that all this trouble place because of the personal taking and pernicious political ambitions handful of the LTTE?

Secondly, Madam I would like to ask the honourable Minister: Is it or is it not a fact that the LTTE and its leaders are being inspired, instigated and prompted to destroy the India-Sri Lanka agreement which has destroyed the inister designs of the external forces to bring about a military encirclement of Tndia?

Thirdly, Madam, I respectfully submit that the hon. Members here have spoken as if it is only the LTTE and/ Mr. Prabhakaran who are the main concern to them Is it no; their concern, I would like to ask from the floor of this honourable House, as to what the LTTE is doing to the innocent Tamil people in Jaffna and the eastern province

SHRI ALADI ARUNA alias V. ARUNACHALAM:*

THE DEPUTY CHAIRMAN: This will not go on record.

SHRI MADAN BHATIA: I respectfully submit, Madam, that the cruelty is being perpetrated against the Sinhalese and the Muslims in the eastern province by the LTTE, whose leaders have no other desire except personal political ambitions.

SHRI V GOPALSAMY:*

THE DEPUTY CHAIRMAN: It will not go on Tecord,

SHRI MADAN BHATIA : You have uttered here that you will fight against -India. I can see from your face that your utterance is going to be inspiration $\,t_{O}\,$ those people. I can see that. (Interruptions) .

SHRI ALADI ARUNA *alias* V. ARUNACHALAM:*

SHRI GOPALSAMY:*

THE DEPUTY CHAIRMAN; Please sit down. Mr, Gopalsamy, now it is too much. Every now and then you go *on* interrupting. You promised that you would give your point of view in a very quiet manner. But yon have chang your promise,

SHRI MADAN BHATIA; I do not have to add anything more but to expose what has been -"id from the floor Of this honourable House by these hon. Members: "We cannot sacrifice the interests of Tamils for the sake of India". He cannot sacrifice the interests of the LTTE and Prabhakaran for the sake of India, He should not say "the interests of the Tamil people". The Tamil people are ispiring for peace. It is the LTTE and its leaders who bave no other desire, except political ambitions, which, is destroying peace and which is destroying the tranquility of the whole region, for which this Indo-Sri Lanka. accord has been entered into,

♦Not recorded.

That's ali.

THE DEPUTY CHAIRMAN; Now, 1 will request the hon. Members to be Very brief. Time is very limited. There are many more speakers in the list before me. (Interruptions)

SHRI M. M. JACOB: There is a misunderstanding. This is not a debate. This, is only for seeking clarifications. Don't confuse it.

THE DEPUTY CHAIRMAN; Till 1.45 Members will speak. After, that the Minister will reply. Please be very brief. Mr. Chitta Basu

SHRI DHARANIDHAR BASUMATARI (Assam): At what time will the Minister time?

THE DEPUTY CHAIRMAN: Quarter to two. There are many Members. I will give three minutes to each Member.

SHRI PRAMOD MAHAJAN (Maharashtra): Madam, it should not be a crimwe to speak last.

THE DEPUTY CHAIRMAN: Those people who raised the discussion and those who were from Tamil Nadu who had intense feelings about it, were given more time. It was agreed to in the Busi-_jiess Advisory Committee. Let there be no misunderstanding about it. I will ring the bell after three minutes

SHRI CHITTA BASU (West Bengal): Madam, I am inclined to believe that the last visit of Mr. Dissaanayake, the emissary of the President Jayewardene, who had a round of talks with the Minister of External Affairs, the Prime Minister and the Defence Minister is very significant at this particular point of time, I won't like to refer to the reaction that Mr. Dissanayake bas expressed on his way back to Colombo from Delhi. It has been quoted by my friend Mr. Swaminathan. The whole burden of his reaction, if I am allowed to say so. is the close cooperation between the IPKF and the security forces of Sri Lanka, This is not envisaged in the Indo-Sri Lanka, Agreement.

In this regard, may I seek the following clarifications from the hon. Minister? Did any discussion take place in which Mr. Dissanayake stressed upon the urgent need of associating the Sri Lankan security for;es with the IPKF in the operations against Tamil militants in the eastern part of the Island? If that point was raised, what was the reaction of the Government and have they agreed to the proposal made by Mr. Dissanayake?

My second clarification also arises from that statement. It is also understood that Mr. Dissanayake wanted that the IPKF should also be associated is the operations of ihe Sri Lankan security forces in the Southern part of Sri Lanka mainly to combat the JVP terrorists or militants. Has the Government agreed to that proposal? The House has a right to know under what circumstances and under what provision of the Agreement the Government has agreed to lend the services of the IPKF as demanded by the Government ot Sri Lanka. (*Time bell rings*)

Yes, we are for the implementation Of Indo-Sri Lanka Agreement, Now I am quite clear in my mind that the Government of India has miserably failed to force Mr. Javewardene to implement his part of the Agreement. I say this having in view the fact that one of the very important consideration-. for the Government of India, while entering into the Agreement, was to safeguard the interests of Tndia, particularly in relation to foreign agencies. Now, is it not a fact that Mossad, the Israeli intelligence agency has been there, are there and their presence is very much increased even today. Is it also not a fact that some members of the Cabinet of Sri Lanka are alio hobnobbing with the western imperialist countries and they are also interested to see that the aeteement is not implemented. If that is the case is it not the failure of the Government of India to comnel the co-signatory of the agreement. Mr. Jayewardene to fulfil his part of the agreement? If so, what steps have been taken in this regard.

THE DEPUTY CHAIRMAN; Mr. Jagjit Singh Aurora, three minutes please.

SARDAR JAGJIT SINGH AURORA (Punjab): Madam, Deputy Chairperson, I won't take very much time. Well let me see if I can manage it.

I think it has been a very depressing* statement from the Minister of State for Foreign Affairs altogether and it reminds me of a hackenied phrase, many is haste and repent at leisure. There is no doubt that when we planned this agreement of accord we really missed out on the fact that you may be involved ir. it so deeply fighting guerilla warfare and therefore my main concern really is about the IPKF. How long we are going to keep them there, how arc we going to maintain their morale, have we worked out the formula fo: the personnel being changed and are they happy with the allowances that they are getting there, and various other benefits? There is no doubt that whatever we may say that we are fighting for the security of India, it is for the first time that ou;- forces have gone outside the country and they are there trying to resolve a problem which is none of their concern. Therefore, I do feel that we want to give consideration to the role of the IPKF and their morale. That is very impro-tant aspect.

The second thing is that if we get IPKF and Sri Lankan forces working together either in the north or in the south, it will have a very adverse effect on the Tamilians of Sri Lanka and Ihe Tamilians of India. I hope that this does not come about. Tliere may be a quid pro qua that the Sri Lankan forces can be involved in the eastern territories and our forces can go to the southern territories. I hope this does not take place.

And, lastly, in any guerilla type of warfare or any trouble of this, nature final answer is to find a political solution and I am very sorry to see from the statement that the Sri Lankan Government is not honouring the accord in letter and spirit and in words, and we may

be getting more trouble than we bave at the moment. Thank yon.

THANGABAALU. Madam Deputy Chairman, first of all my salnta-tions go to the gallant IPKF men who have lost their lives and also the misguided Tamil youths in Sri Lanka.

Madam, Deputy Chairman, before I come to the clarifications. I would like to place on record the malicious and atrocious and arrogant attack against ike Government of Tndia by the Members on the other side which is not true. They will come to know, and the country will come to know about their sinister designs and campaign against the Prime Minister and against the Congress Party. Time a.nd again, our Government have given assurance on various vital issues related to Indo-Sri Lankan accord. We know that this agreement came into existence even with a threat to: our hon. Prime Minister's life and after prolonged negotiations and discussions for years together, and only at the instance of the Congress Party and our leader, Shri Rajiv Gandhi, our hon. Prime Minister, we were able to achieve this agreement.

The statement reveals that we have met with the wishes and aspirations of the Tamils. I agree with it. Here I would seek some clarifications from the hon. Minister. Time and again, we have made complaints about attempts at colonisation of the Eastern and Notthern provinces by Sinhala people. But the hon. Minister has assured the House that there has been no such incident I would ask the hon. Minister whether it is true that even after the agreement was signed there has been this attempt at colonisation and our IPKF countered the move and according to our reports, they were not able to do so because of the intervention of Sri Lankan army personnel. Secondly, in the agreement, there is a provision that there will be merger between Northern and Eastern provinces. Even after the Presidential Order, this has not been done so far. Why is the delay? Are we going to have this merger soon or not? I believe the election process is also delayed because of merger.

So, when will the elections take place? According to our understanding, before the elections take place there should be the Interim Council. This was agreed upon. And it is probably the lack of understanding, or a misunderstanding on the part of Mr. Prabhakaran to say that Interim Council, Provisiona' Council was not agreed upon even though the Government of India agreed to whatever terms he had stipulated. I would like to know from the hon. Minister as to when the elections are to take place, and will the Government of India insist upon the Sri Lankan Government to appoint Interim Council? Secondly, letters were exchanged between our Prime Minister and President Jayewardene, It is a very interesting point. That relates to the security of India. Even after the letters were exchanged, we are told that still certain foreign forces are in Sri Lanka. I want to know whether the Government has taken steps to see that they are sent out of Sri Lanka.

Clarifications on the

Our friends here say that the IPKF intends to kill Mr. Prabhakaran. Government of India have never intended to do so. We are trying to give protection not only to Mr. Prabhakaran but to the entire Tamil population in Sri Lanka. It is because Of the interest taken by our Prime Minister that Tamil race is alive today; otherwise they would have been completely massacred and killed. It is because of interest taken by our Prime Minister that they are alive not only in Srt Lanka but anywhere else. The argument made by our opposition friends is that IPKF should be withdrawn from there. It is a very Interesting point... (InterruptionsWzlt, wait, I never interrupted you, Mr. Gopalsamy. The IPKF should not be withdrawn at any cost because IPKF is the only force which is safeguarding the interest of Tamils in Sri Lanka, Otherwise, there will be no security for Tamils in Sri Lanka. Then, Madam. LTTE is not the. only onrmi-sation, there are other militant organisations and moderate leaders to protect Tamils. We should not forget those facts also.

श्री प्रसोद महाजन : उपसमापति महोदया, कल शाम जब विदेश राज्य मंत्री

श्रीलंका की स्थिति ५२ अपना वक्तव्य दे रहे ये तो मुझे लग कि रामायण के संघर्ष की धरती पर हम महाभारत के अभिमय की देख रहे हैं जिस बेचारे ने चक्रध्यह में जाने का रास्ता तो मां के गर्भ से सीख लिया था लेकिन वहां से बाहर निकलने के रास्ते के संबंध में वह अनिज्ञ था । अभिभन्य का चऋष्यहतो कम से कम दर्योधन ने लगाया था माननीय नटवर सिंह जी के लिये बनाया हुआ यह चकव्युह स्वयं धर्जन ने ही लगाया है। हम तमिल गोरों को पकड़ने श्रीलंका में चले गये शेर तो पिजरे से बाहर ग्रा गये और हम अन्दर अटक कर बैठ गये। इस प्रकार की स्थिति . . (व्यवधान)

SHRI V. GOPALSAMY: Who is responsible Krishna because he was for...

SHRI PRAMOD MAHAJAN I was thinking that he will support me.

THE DEPUTY CHAIRMAN. Gopala is another name of Krishna.

श्री प्रमोद महाजन: पड़ोसी राष्ट्र होने के नाते वहां तमिलों ग्रीर श्रीलंका सरकार के बीच वार्ता कराने का प्रयास करना उचित था लेकिन इस समझौते पर स्वयं हस्ताक्षर कर के क्रियम्बयन की जम्मेदारी ग्रपने ग्राप पर लेन। इसके कारण हमन अपने देश को आग और कएं के बीच में खड़ा कर दिया है। किसी की शादी की मध्यस्यता करना अलग बात है और दूल्हा बन कर परिवार चलाने की सारी जिम्मेदारी खद पर लेना ग्रीर अपने को घाटे में डालना यह अपने आप में ग्रलन बात है। श्रीलंका की स्थिति में ब्राज इस कारण हम यहां यहंचे हैं कि सिक्का हो या कांटा हो हमारा घाटा ही है। श्री-लंका की स्थिति की आलोचना हमारी सेना की ग्रालोचना नहीं है। हमें ग्रपनी सना के शौर्य तथा गौरवशाली परम्परा पर गर्व है। म्रालोचना तो हम उस मरकार की कर रहे हैं जिन्होंने त स[ा]त महीनों में हमारी बहादुर सेना को श्रीलंका की रंगभिम में खड़ा कर दिया जहां उन्हें पता नहीं है कि ग्रपने बलि-दान से इस देश का क्या हित होगा ग्रीर इसलिये भ्रापने बलिदान के प्रति जिसका

श्री प्रमाद महाजनो

पता नहीं है इस प्रकार की स्थिति में सेना की डालना यह जाने जान में सब से बड़ी गलती थी। करकार का जो वक्तव्य है उसके प्र-मख दो हिस्से हैं। एक में श्रीलंका सरकार में प्रताति के बारे में कियान्वयन का वर्णन है जिसके बारे में वकाव्य से लगता है कि स्त्रयं भारत सरकार तंतुच्छ नहीं है और दूसरे में सात महीनों को लम्बी लड़ाई के बोद भी ग्रमराजित रही तिट्टे के सम्बन्ध में सरकार का अपना कोव प्रकट होता है। लेकिन वक्तव्य से कहों भी इस सनल्या से बाहर िहलों के एस प्रकार का र रता सरकार के मन में है इस प्रकार का कोई प्रकार यह वक्तव्य नहीं हानता । इसलिये में माजनोन नहीं जो स संस्थाहरण कहा। सबसे पड़ने पहुनो बार हमारी भारतीय सेना किसी विदेशी भित्र पर लड़ रही हैं स्वतन्त्रता के बाद यह हिना अवसर है जब सेना की भूपिका के बारे में अपने देश में मत-भेद है। हम पाकिस्तात के खिताफ लंडे, हम बीन के खिनाफ नड़े, हम बंगनादेश का यह लड़े लेकिन बेना की भूमका पर कभी मतभेद नहीं था। सारा देश क्षेता का परा सनर्थन करता था लेकिन दर्भाग्य से सरकार ने हमें ऐसी स्थिति में डाल दिया है कि पहली बार सेना की भूमिका के लंबंब में सन्देह लोगों के मन में निर्माण हुया है। यहां तक कि सेना प्रमुख सुन्दरजी के यह वक्तव्य था कि इससे सेना की जो नैतिकता है उस में गिरावट आ रही है और इसके लिये सर्वदशीय लोगों को इकट्ठा कर के इसकी सारी मिनका का विश्लेषण किया जानः चाहिये। और इस दृष्टि से मैं इस प्रस्ताव का समर्थन कर्जा कि एक सर्व-दलीय, इस प्रकार के प्रतिनिधि मंडल की सहायता सरकार लै और श्रीलंका में भले ही वह जयवर्धने की सरकार हो या तमिल उप-वादी हों, इनसे यह सर्व-दलीय मंडल भेंट करके श्री लंका की नीति के सबंब में सारे देश की राव बनाये, ताकि लड़ती हुयी सेना को. विभाजित देश अपने पीछे है, इस प्रकार की भावना से बचना नहें। (समय की घंटी)

में दूसरा स्वच्टीकरण यह चाहंगा कि श्रीलंका सरकार के दिये गये वक्तव्य, जो सरकार 🖃 है, उसमें कि यान्वयन के संबंध में सरकार स्वयं असंतृष्ट है और जो मांगें अभी तक प्री नहीं हुयों हैं, उनको श्रीलंका सर-कार से करवाने के जिये भारत सरकार की क्या योजनायें हैं, इसके बारे में माननीय मंत्री जो स्थडीकरण दें ?

दो दिन पूर्व, वस्तव्य के 24 घंटे पूर्व, श्री दिसानायके यहां आये उनसे बानचीत का जिक तो इस वक्तव्य में है, लेकिन इतनी महत्वपूर्ण बातचीत के संबंध में किसी प्रकार का कोई ब्यौरा नहीं दिया गया है। तो इतसे किस प्रकार की बातचीत हैयी और जो तृटियां हैं, वह प्रा करने के लिये श्रीतंका सरकर क्या करने वाली है ? इस संबंध में उरकी सरकार की क्या राय है, यह बताय

मेरॉ ब्रांतिम स्पष्टीकरण होगा कि लिट्टे के संबंध में सख्ती की भाषा तो हम सात महीनों से कर रहे हैं, लेकिन 29 जुलाई के बाद आज तक हम उसे शरणार्थी नहीं बता सके। (समय की घंटी) लगता यह है कि शांति समजीते का स्नेह से हो हल होगा, लडाई से हुए पा नहीं करेंगे।

मेरा अंतिम स्पन्टीकरण यह होगा कि ऐसी खबरें छपी हैं कि श्रीलंका की सरकार के साथ भारत सरकार एक व्यापक और कोई नवा समझौता करना चाहती है। अगर इस प्रकार का कोई समझीता करने का लरकार का विचार है, जो इस श्रीलंका समझौते से भी आगे है, तो उसके बारे में माननीय मंत्री जी ब्यौरा देने की हुपा करें।

बहुत-बहुत धन्यवाद ।

SHRI P. N. SUKUL; Madam Deputy Chairman, as the hon. Minister already knows. recently I was in Geneva for 'six weeks in connection with the Human Rights Commission meeting, I and Mr, Veerendra Patil of the other House had gone there. A number of Tamils from Sri Lanka had come there to have their case -projected by different NGOs in the Commission. There one gentleman named Shri Shivaratnam, a close friend and confidant of Mr. Prabhaknian, who is based in London but who family is in

Madras, met us and told us that although he was not a member of LTTE, yet he is a close friend of Mr. Prabhakaran, I and Mr. Patil met him and he told us 'that Mr. Prabhakaran really wants ceasefire and to have talks with our Prime Minister, Shri Rajiv Gandhi. Ha has absolute faith in Shri Rajiv Gandhiji and, he wants to have talks wich him. The only hitch, according to him, for the LTTE to surrender arms is lhat certain other groups who stay close to IPKF, have arms and they are using those arms against the LTTE people.

Clarifications on the

SHRI V. GOPALSAMY; That is correct.

SHRI P. N. SUKUL; The only hitch, according to him fo that if LTTE surrenders arms, then the other groups who are opposed to them will liquidate them.

SHRI V. NARAYANASAMY; That is his version.

SHRI P. N. SUKUL; Yes. tha; is bis version. He said: "We want to have direct talks with the Prime Minister and Mr. Kittoo is there in Madras". I asked him: "Can yon yourself come for the talks?" He said: "Yes, I am ready to come any time you want me to come". So our leader, Mr. Patil, has already written to the Minister and the Prime Minister on the subject. I would like to know whether our Government is willing to invite the representatives of the LTTE for such negotiations which may result in surrendering of arms.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM; Very good. Thank you.

श्री चतुरानन मिश्र: उपसभापति महोदया, श्री लंका का सवाल जैसा उलझता जा रहा है, उसके लिए तो 3-4 मिनट क्या, तीम महीने भी शायद लग जायें तो कोई ताज्जुव की बात नहीं है। मैं चाहता हूं कि सरकार कुछ सवालों पर नये दिख्योग से विचार करे।

पहली बात यह है कि जयवर्धने साहब, खुद राष्ट्रभति और उनकी यालिया-मेंट, दोनों की प्रविध अमाप्त हो गई है। उसको एक्सटेंड कर दिया है और इसके चलते श्री लंका की पोलिटीकल गार्टीज

में बहुत झगडा है ग्रौर उस झगड़े में एक जे.वी.पी. के साथ जाते हैं तो दूसरा दूसरे के साथ जाता है। इसलिए अगर आप कोई सोल्य शन चाहते हैं तो पहला काम यह होना चाहिए कि जन रल इलैंबशन्ज की डेट फिक्स हो जाए। श्रगर यह डेट फिक्स हो जाएगी जे.वी.पी और श्रीलंका फीडम पार्टी दोनों का जलगाव हो जाएगा । नहीं तो ये दोनों एक साथ मिल करके काम कर रहे हैं श्रीर हमारे लिए भारी समस्या वैदा कर रहे हैं । आखिर हम किसके लिए वहां गए हुए हैं । अपने लोगों को मार रहे हैं, जे.वी.पी. दूश्मन समझ रहा है, श्रीमती श्रीमाउ भी साथ शीं वह भी खिलाफ हैं। तो अप हैं किसके लिए ? इसीलिए अविलम्ब एलान कर-वाइये और डेट फिक्स करवाइये कि वहां जनरल इलैक्शन हो जाएं । दूसरी बात प्री-एकाई पीरियड के जो लोग जेल में हैं आप एकार्ड लागू क**रना** चाहते हैं तो कम से कम जयवर्डने जी तो आपकी बत मनते हैं तो उन लोगों को रिहा करने के लिये जो एकाई के समर्थंक हैं। ग्रापने ग्रभी तक कुछ नहीं किया मैं खास करके ग्रायसे कहंगा कि प्रोफेसर पुलसारा लियांग ने जो 1986 में ही गिरवतार हो गए थे एक महिला पड़ी हुई है, जो दुबली-यतली महिला है उस सरकार के लिए इतना खतरनाक है कि उसको बंद रखे हुए हैं और अप भी उसी में साथ दे रहे हैं। कैसा घृणित काम कर रहे हैं और हथमेन र इटस कमीशन में भी बैठते हैं महिलाओं को भीतर रख करके हम लोग क्या करेंगे? हम हयमेन राइटस की हिफ जत करेंगे, इसलिए उनको रिहा करने के लिये कुछ कीजिए । दूसरा हम चाहेंगे कि यनि-लैटरल सीजफायर का एक बार और श्रभी आप अप्रैल महीने में नहां एक स्प ईयर डे होगा जिसको तिसल ग्रीर सिहली दोनों संत्रकत रूप से मनाते हैं। शायद एक ही दिन है जिसको सारे कैलेंडर ईयर में संयक्त रूप से मनाते हैं। इस अवसर का फायदा उठा करके एक श्रीर सीत फायर करा दीजिए जिसमें समस्या का निदान निकल सके ।

[श्री चतरानन मिश्र] दूसरा हम चाहेंगे कि वहां सभी पोलिटीकल पार्टीज जो रिकोम्नाइज्ड हैं जैसा 1984 में हुआ था 1986 में हुआ था वैसे ही एक र. इंडटेबल कांफ्रेंस हो जो वहां की एथनिक समस्या के वारे में फिर से विचार करे, जिसमें बाव में एल ही ही ई बाले भी शामिल हों। एक और सुझाय हम देना चाहेंगे कि क्या यह संभव है कि जो हम री पीस कीपिंग फोर्स वहां काम कर रही है उसमें और को भी इन्वाल्व करा लें क्योंकि बहुत से देश तो श्रीलंका और भारत के एकाई का समर्थन करते हैं । इस ने भी किया है और अमरीका वालों ने भी किया है भीर कहां-कहां प्रधान मंत्री गए, बहुत से देशों ने किया है । तीन मिनट में तो सबों का नाम लेना भी संभव नही है । तो इसीलिए क्या यह संभव है कि निर्गट राष्ट्रीय युनाइटेड नेशन्ज किसी तरह से गान्ति रक्षा में गामिल हो जाए और हम अपना पिंड छुड़ा लें ताकि उस देश की एकता की रक्षा भी हो सके और हम पर जो यह बदनामी आती है कि हम वगल के राष्ट्र हैं इसलिए बिग ब्रदरहड दिखलाते हैं उससे हम बच सकें क्या यह संभव है या नहीं? . . . (व्यवधान)

एक माननीय सदस्य : थोडा वच कर रहिए । ... (व्यवधान)

श्री चतुरानन मिश्र : बचकर तो रहना चाहिए लेकिन ग्राप सट के रहते हैं तो हम कहें किसको, श्राप तो बराबर सट के रहते हैं। अगर नहीं सट के रहते हैं तो अभी हमारे विदेश मंत्री बतावें कि एक टी.टी.ई. ग्रौर जे.वी. पीं. को ग्राम्ज कौन देता है जो कि भारत की फीज के साथ इतने दिनों से लड़ रहे हैं। कोई तो उनका समर्थन कर रहा है ? ग्राप उनका नाम क्यों नहीं लेते हैं ? कीन उनको हथियार भेजते है ? इसलिए में मंत्री महोदय से पूछना चाहुंगा कि एल.टी.टी.ई. और जे.वी. टी. को कहां से हथियार और इतनी मदद मिलती है जो इतने दिनों तक हमारी 50-60 हजार सेना से लगातार लड़ते चले जा रहे हैं ? हम चाहेंगे कि इस का एक स्पट्टीकरण हो । एक

श्रंतिम बात मैं यह कहना चाहंगा कि वहां जो दूबरी पोलिटीकन पार्टीज हैं खास करके हमारा मतलब है श्रीलंका फीडम पार्टी उन लोगों है भी सं-के स्थापित किया जाए । अगर सरकार च है या रुलिंग पार्टी चाहै तो एक अन-ग्रोफीणियल पालियामेंट्री डेलीगेणन विजिट करे और उन लोगों की भावना को ले कर भारत सरकार को दे जिससे कोई रास्ता निकाला जाए। नहीं तो ज्यादा दिन तक फंसा रहकर न आप अपना कल्याण कर रहे हैं और न श्रीलंका का कल्याण कर रहे हैं। तिमलों की तो हत्या हो ही रही है । हम कहां क्या कर रहे हैं, कुछ पता नहीं चलता हैं? इसलिए इन बिदुयों पर मैं स्पष्टीकरण चाहुंगा । धन्यवाद ।

THE DEPUTY CHAIRMAN; Mr. M. A. Baby will be the lust spinker now.

SHRI M. A. BABY (Kerala); Thank you, Madam Deputy Chairman.

So much emotion has been expressed and exchanged. This has been converted into a mini-debate also in which I do not want to engage.

Everyone will agree that a very complex and difficult situation, serious too, has emerged in the sub-continent. When we look at the whole issue the whole national interest should also be kept in mind. As has been rightly pointed out by one esteemed colleague from the other side Mr. Madan Bhatia, I really get this as an opportunity to agree with him, but I do not want to leave this opportunity to say that the whole situaion has to be looked at the backdrop of the evil design of the external forces also. Once we lose sight of this fact it would be very difficult for us to develop a proper perspective on the problem in the subcontinent. Without taking much of the time I would like to emphasise one aspect that this question cannot be reduced to a question whether fresh talks can be initiated with th« LTTE leadership. I have been very eagerly listening to the hon. Member, Mr. P. N. Sukul's observations. Now, the situation has worsened to such a complex position that unless the of Tamil-speaking masses population

in Sri Lanka as well as the masses of Sinhalese are mobilised behind the Indo-Sri Lankan Accord, it would be very diffi cult to defuse the situation and bring back normalcy in Sri Lanka and in the continent. At a point of time the LITE could comma ad very much influence and a predominent pnsitio-i among the Tamilspeaking population in Sri Lanka, but now the situation is not so. So many emerged. Similarly factions have chauvinist and extremist activites are being fanned at both sides. In such a situation there has been some reference whether Tamil feelings can be for the cause of India. That is not the position of some feelings being sacrificed for some other feelings. 1 don't find any other difficulty. Of course it is still a difficult task, but our effort should be to safeguard the feelings of Tamils. There-has not been a difference between the feelings of Tamils and that of Indians. Tamils from themselves a very significant and important factor of India and there should not be any exchange of feelings in terms of whether Tamil feelings can be sacrificed for India's feelings or vice-versa. So, in this con-nection I would Ilk'; to specifically ask whether the hon. Minister has taken note of certain new positive forces emerging in the Sri Lankan scene such as the United Socialist Alliance. It shocked everyone who looks forward to a peaceful solution to the whole problem when came the news of the dastardly murder on February 17 of Vijay Kumaranathun-ga. Out of a population of 16,5 million, more than two nr'llion people participated in the procession to pay homage to Vijay Kumaranathitnsa. This shows that some new secular and progressive elements are emerging in the scene of Sri Lanka. So, my specific question to the hon. Minister is whether such factors are also being taken note of when you think of having negotiations and new forces being brought into the negotiation table. This is not just a question of whether discussions are resumed with the LTTE and some other faction. So, this is my specific question that I would like to ask. 2.00 P.M.

SHR1 K. NATWAR SINGH; Madam Deputy Chairman, I welcome the oppor-

tunity to place before the House the evolving situation in Sri Lanka and I very much appreciate the participation of 14 hon. Members belonging to various persuasions in this discussion today which does not run merely into seeking clarifications but has turned into a major de-On an important subject. I cannot help commenting that it is a matter of regret that attendance' in the House should be so poor when we are discussing a serious an important issue and matter of even sater regret that those who sought clari-ions have elected to be absent whenis answerng their questions. Since they are not here, I shall not extendthem the courtesy which they have notnded to me.

SHRI ALADI ARUNA *alias* V. ARU-HALAM; I fully endorse you.

SHR1 V. NARAYANASAMY; The whole House endorses the view.

SHRI K. NATWAR SINGH; I remember the time when the House used t full when matters of this import were discussed. I am not belittling any party. It is the general indifference to what is being discussed here which bothers me very greatly and 'which should bothe, the Members too.

First of all, I would request the hon. Members to have a look at the Sri Lanka agreement and also to read my statement carefully. T have in the statement, given an assessment of the situation in Sri Lanka since we last discussed the matter in this House. I have not gone back to the three or four years or to the 29th July when the agreement was signed. I have tried to bring the House up-todate about what is happening in Sri Lanka and I have also referred to the visit of Mr. Dissana-yake who was here day before vesterday and I shall touch upon his visit and what he is purported to have said in Madras. I have also read the report in "Hindu". I would also like to just mention that there is a completely misleading headline in the "Hindustan Times" which says that LTTE is doing a gallant job and then goes on to say that, in fact, the Indian Peace Keeping Force which is doing a gallant job. . . .

SHRI V. GOPALSAMY; Anyhow I am happy *to* read the caption today morning.

[Shri K Natwar Singh.]

SHRI K. NATWAR SINGH; Well, the flexibility that you have intellectually. I sometimes envy.

I have drawn the attention of the Editor of the Hindustan Times. It is not the first time that this has happened.

I think it is important to point out why we are in Sri Lanka. We should ask ourselves as hon. Members have asked; Why we are in Sri Lanka? If you read the agreement carefully, then, Members will realise that the situation as it is today in geo-political terms with regard to the security environment of India and with regard to the unity, sovereignty and terrotorial integrity of Sri Lanka remains the same. So the basic fundamental reason—' why this agreement was signed between two sovereign States has not changed? That the implementation of the timetable of the agreement has not been adhered to is a fact. We would have liked to have maintained the time-table which was given in the agreement. I want to avoid aportioning blame. But the reasons are well-known the attitude of the LTTE after 29th September came in the way of the full implementation of the agreement whether it relates to the North and East, formation of an interim Government or the holding of the elections in these areas.

I was very deeply distressed when hon. Members found it necessary to make the kind of comments they did and the kind of aspersions they cast on the IPKF. I do not want to name the hon. Members but I do want to say that the IPKF is doing a great job under very difficult and complex circumstances and to attribute any motives to the Indian Army which has a most reprehensible marvellous record, is and should not have been regretable and done. They are there as the soldiers of the great country called India. not represent a region, a State or any vested interest. They represent this country and we are looking at this whole issue as India and not as a particular State or a particular part °f India and I do not want to say more On this subject

but I think where the question comes whether our Joyalties he with India or any group, I am sure thi. House will agree rovalty to that we must put the nation before any other individual. personal, group or regional loyalty. It is as simple as that. Now we had Mr. Kuan Yew the Prime Minister of Lee Singapore here for two days and during the discussions the Singapore Prime Minister had was naturally desirous of know-ing as to how the Indo- Sri Lankan Agreement was proceeding. the Commonwealth At conference in Vancouver in October vear. Mr. Lee Kuan Yew was one of the leaders of the Commonwealth who went out of his way to commend the Indo-Sri Lanka Agreement and was instrumental in the Commonwealth unanimously endorsing the Agreement and supporting it and wishing both the countries well. Here once again, he said that this Agreement is of very great importance not only to the countries but to the whole region. Similarly, the international community continues to they see that the welcome it because would have been the alternative dismemberment of a country which is a member of non-alignment movement which is a member of the Commonwealth and which is a member of the United Nations. everybody internationally has welcomed this agreement and has been telling us that they would like us to succeed. I was even surprised when views are expressed in the House without proposing an alternative after criticising the Agreement, it is easy to criticise the Agreement. I am also aware that certain things that should have happened have not happened and j am aware of the the difficulty of the Sri reasons. I know Lankan Government. I know circumstances in which the IPKF is carrying out their duties. It is unpleasant, it is painful it is disagreeable but it has to be done We are not there to kill civilians. On the contrary, we are there to protect their lives. But the activities of the LTTE are coming in the way of the implementation of thin Agreement. Surely nobody imagines

SHRI V. GOPALSAMY: Natwar Singtrji, you are a mighty power. Why don't you show some magnanimity and call them for talks?

SHRI K. NATWAR SINGH; We are willing to show all the magnanimity if the basic condition is fulfilled. They know this. We have said so. j would agree with Mr, Gurupadaswamy, .We would like to unwind the thing, wrap it up and get on with the life as before 1983. (Interruptions) J have listened to you. (Interruptions) I do not want to raise my voice, j may just inform this House that in China there was a tradition that when two persons were having discussion, the one who raised his voice first would lose the argument. (Interruptions) If the LTTE would give a categorical answer to this, we could sit down tomorrow, arrange for toe merger, arrange for the elections and arrange for the new constitutional logistical thing, that I have mentioned, to come into force right away, without any delay. But this is not happening and having come to an agreement on 28th and 29th September they have gone back on it and taken a stance against the IPKF, We find it sad and incomprehensible. I quite agree with him that it is not difficult for the India"1 Army....

श्री चतुरानन निश्व: श्रीलंका में श्रीमती श्रीमाश्रो मंडारनायके इस समझोत के खिलाफ हैं, श्रीलंका फीडम पार्टी इसके खिलाफ हैं। ऐसी स्थिति में श्रापने इस सिलसिले में क्या सोचा है ?

SHRI K. NATWAR SINGH: Our Agreement is with the Government of Sri Lanka and I do not, want to comment on the internal differences in Sri Lanka about their political set-up and their national elections. We are concerned with the elections to the provincial councils, particularly in the

that the Indian army has been sent there to harm any civilians. I mean the whole tradition of this country, the great work of this Government, this nation has to be kept in mind. We went as a peace-keeping force and we would like to ensure that' peace is restored to the island as soon as possible. That is the whole objective of this Agreement. That is what I have said in my statement. Now, it has been said that we are not talking to the LTTE. This is not true. At no given point of time has the communication between the LTTE and us broken down. There are various channels there are various avenues, there are various organisations through which we are in touch with them. References have been made to the letter that has been written. If we have studied the letter very carefully it does not really break any new ground if you read the letter very carefully and what the Prime Minister has said and what Government policy is that all that the LTTE has to do is to announce that they support the Agreement! and they will surrender arms. Now, this is not forthcoming in clear terms. It comes to us in a round about way as i have said in my statement One hon. Member said that the LTTE wants unconditional talks. The simple thing is that these two basic fundamental elements have to be fulfilled We do not have a permanent quarrel with the LTTE, We recognise the role that the LTTE has played for the last four years and the discussions we have had with them. But, right now, the difficulty is that no clear, unequivocal, signal is coming that they want to sit down across the Table and discuss the implementation of the Agreement.

SHRI ALADI ARUNA alias V. ARUNAOHALAM; You have not relaxed your terms. You are always persistent on the surrender of arms and acceptance of the Accord. You have not relaxed. Have you ever relaxed your terms?

SHRI V. NARAYANASAMY: That is the point at issue here. (Interruptions)

North and the East because that was the principal demand of the Tamils. This was the basic demand.

SHRI G. SWAMINATHAN; You are not clear of what exactly you want from the LTTE. Today they have written a letter. They say unconditionally they will talk. What exactly do you want from them to go to the negotiation table? You have to be *cleg**.

SHRI K. NATWAR SINGH: If you read the statement of the Prime Minister in Parliament last session and my statement....

SHRI ALADI ARUNA alias V. ARUNACHALAM; You are repeating the same thing. Is there any relaxation on your part? Surrender of arms and acceptance of Accord are repeatedly thrust by you. Are you going to relax this or not for going to the negotiation table?

SHRI V. NARAYANASAMY: That is the basic thing.

SHRI ALADI ARUNA alias V. ARUNACHALAM; You are not the guardians of the Tamils in Sri Lanka to dictate terms.

SHRI V. NARAYANASAMY: Is the LTTE alone the guardian?

SHRI ALADI ARUNA *alias* V. ARUNACHALAM; Th_e Government of India is not the guardian of the Tamils in Sri Lanka. (*Interruptions*)

SHRI K. NATWAR SINGH: What I am trying to say is we offered a unilateral cease-fire for 48 hours last year and we expected that there would be a response. Unfortunately, that response was not forthcoming and they repeated the same thing, that is, 'You go back to the 10th October(Interruptions)

SHRI V. GOPALSAMY; After two days, why did you resume the attack?

SHRI G. SWAMINATHAN; The position there now is quite different. They are more or less getting anihilat-ed and destroyed. What are you going to do now? The position then and the position now are quite different. Their position is that they are on the run and after a few days they may themselves come to you for unconditional talks. But what is your stand now?

SHRI K. NATWAR SINGH: i wish to tell the honourable Members that we do not want to prolong this even a minute. But it all depends on the attitude of the LTTE and I would appeal to the honourable Members, "If you have any influence on them, please exert it for the sake of peace."

SHRT V. GOPASLSAMY; They have already appealed to you. What could they do? They are ready for unconditional talks and even about the modalities of surrendering the arms, they are prepared to talk.

SHRI G. SWAMINATHAN: The position then and the position now are quite different.

SHRi V. GOPALSAMY; Mr. Minister the ball is in your court now.

SHRI K. NATWAR SINGH: If you let me finish, then I hope, I would be able—I don't say I would be able to convert you but to answer to your satisfaction.

SHRI V. NARAYANASAMY; The LTTE have redacted from the agreed terms and we should not believe them.

SHRr ALADI ARUNA *alias* V-ARUNACHALAM: Vibhishana, welcome!

SHRI K. NATWAR SINGH; I don't think you should resort to any mythology, considering what your party is facing.

DR. H. P. SHARMA (Rajasthan): Just a minute, Mr. Minister. I want to put a question. One question of concern still remains unanswered. We have disarmed the Tamils. Now, if you withdraw the IPKF which ensures the security of the Tamils and if a situation like the earlier one develops there, what will happen?

SHRI K. NATWAR SINGH; I was in the middle of It when I was saying that the honourable Members, while being critical of the agreement, have not come out with any alternative. If the IPKF is withdrawn, if it comes back, what will happen? If you have any constructive suggestions, the Government will look into them extremely carefully.

SHRI V. GOPALSAMY: We do not want you to withdraw the army, but to sen[^] it to the position before the 9th October.

SHRI ALADI ARUNA alias V. ARUNACHALAM; The situation is much worse than before the arrival - -of the IPKF there.

SHRI V. GOPALSAMY: That is not my stand.... (Interruptions).... That is not my stand, Mr. Minister ... • (Interruptions)....

SHRI V. NARAYANASAMY; Whose case are you pleading? _____ (Intermpruptions)., , ...

SHRI V. GOPALSAMY: It should not be misunderstood. It is a very serious question by the Minister. Our stand is that the army should be brought to the position before the 9th October and then you should initiate talks. That is our stand.

THE DEPUTY CHAIRMAN; You say it should be unconditional and then you put conditions.

SHRI K. NATWAR SINGH: In one breath, they say this ______ (Interrup tions) I would request even the honourable Members on my side to keep quite. I am quite capable of looking after myself.

you say On the one hand, have unconditional On the talks. other hand the honourable Member says is that the Indian army should go back to the ioth October position You are now putting a condition. great Indian army is not going to he The dictated to by the LTTE as to where should go und where it should not go. That is quite clear. But if they cay that they are willing to surrender their arms and support the agreement, we will go anywhere and talk to them wherever they want. Our representatives are there in Sri Lanka and therefore, all the arrangements can be made. But I want to tell the House that the reasons for our going there at the invitation of the Sri Lanka Government are the same as they were on the 29th July, 1987. They are geo-political, they are security reasons and they are for the territorial integrity, unity and sovereignty of Sri Lanka. These have not changed. And, if the honourable Members suggest that the IPKF should withdraw, then I would like them to tell me what the alternative is. Would they like another situation as it was before July that forces hostile to us should get entrenched there? Mr. Madan Bhatia has dealt with this at some length. Please try to understand the political compulsions. Try to see the map of India, try to read the history of India and try to understand the responsibilities and burdens that history and geography have placed on this nation. There is no escape.

SHRI ALADI ARUNA *alias* V. ARUNACHALAM; It is only a pretext.

SHRi K. NATWAR SINGH: We do not want to stay there a day extra and the Indian record is there for everybody to see We have gone there at the invitation of a sovereign Govern, ment.

SHRI ALADI ARUNA alias V. ARUNACHALAM; Then, in that case if you are asked to go back by some other Government, if that comes to power, that question I pose.

SHRI K. NATWAR SINGH: It is a hypothetical question. Right now weare dealing with the situation as it is. What i am trying to say is that it is our desire that peace and tranquility should return to this small neighbour of ours, a beautiful country which was doing so well, and that the ethnic strife should come to an end so thatall communities in Sri Lanka can live in peace and amity and harmony.

Now, with regard to the visit of Mr. Gamini Dissanayake, I would like to say that some references have been made to it as also press speculation about some fresh agreement between the two Governments Let me state clearly that there is no truth in the speculation that we have reached any understanding on Sri Lankan troop deployment. We have repeatedly stated that we remain firmly committed upholding the Agreement and implementing it i_n letter and in spirit. Sri Lankan Government have expressed their disquite about continuing attacks by the LTTE on Sinhala civilians in the Eastern Province, especially Trincomalee District. An attendant problem is the fact that many Sinhalas have recently fled from their homes in Trincomalee District as a result of these attacks. Refugees belonging to all communities are unable to return due to the continuing danger of attack extremists on both sides. centred round these problems. discussions Some of the Sri Lankan Army camps are in Sin-hala majority in villages and areas. They have pointed out that they should be able to defend themselves if they or the Sinhala villagers living around the camps are attacked by They feel that this would also j give genuine Sinhala and Muslim refugees who have fled their homes because of attacks by the LTTE confidence to return to the their homes. These are matters which have to be

discussed by the Armed Forces and they have been asked to go into this matter and come Up with a solution within the provisions of the indo-Sri Lanka Agreement.

There was no other discussion and arrangement made with Mr. Gamini Dissanayake during his visit here.

SHRI V. GOPALSAMY: No question of joint operations?

SHRI K. NATWAR SINGH: No question of joint operations.

SHRI G. SWAMINATHAN: In the 'Hindu'.... (*Interruptions*) Co-ordination of forces was discussed. You have stated nothing in your statement also. (Interruptions)

SHRI K. NATWAR SINGH: I have just now read out the statement. I have said that these to be discussed by the armed are matters forces and they have been asked to go into up with a solution this matter and come within the provisions of the Indo-Sri Lanka Agreement. Please read the Agreement. Nothing outside the Agreement; is done. I am aware of the feelings that have been aroused because of this. But there are certain logistic problems with regard to these refugees. this they are participating. Nothing new has I share the concern of the happened Members ot the House about the situation in We are ourselves deeply con-Sri Lanka. cerned. If there is anything that offers a longsolution of this problem it is this Agreement. And I have not heard of an by anybody in this alternative suggested or anywhere else in this country or House internationally. Therefore (Interruptions) I amreally serious, if there is any alternative that you want to suggest, please make it to me. Rhetoric is no answer for policy.

श्री चतुरानन मिश्रः प्रोफेसर पुलसेरा के रिलीज के बारे में नहीं कहा . .

श्री के. नटवर सिंह : श्रापने जो नाम लिया है में फौरन पता कहंगा और Resolution re.

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आपको इत्तला दे दूंगा क्या वजह है कि उनको नहीं छोड़ा गया । क्योंकि कोई कारण होगा । जयवर्धने साहब ने कहा है कि एमनेस्टी कर देंगे बहुत से लोगों को छोड़ दिया गया है कुछ को नहीं छोड़ा है । हमारी उम्मीद है कि जितने लोग रिहा नहीं हुए उनको भी रिहा किया जाएगा ।

Finally, I would like to say, Madam that the Government is fully conscious of its responsibilities. We are monitoring the situation day to day, and it is our endeavour to see that peace returns to Sri Lanka. We want that the ethnic situation does not deteriorate, that all in Sri Lanka, the people belonging to all religions live happily, peacefully and quietly and the need for having a Peace Keeping Force does not arise once this tragic situation is out of the way. But so long as the Sri Lankan Government wants the IPKF, under the Agreement, to be there, it will remain there. Unless peace and tranquility reign, the elections are put in jeopardy. If the elections are put in jeopardy. If things don't take place. So the total picture is that a great deal depends on the attitude of the LTTE. Thank you Madam

THE DEPUTY CHAIRMAN: The House stands adjourned for lunch till 3.00 P.M.

The House then adjourned for lunch at twenty-six minutes past two of the clock.

The House reassembled after lunch at one minute past three of the clock, The Vice-Chairman (Shri Jagesh Desai) in the Chair.

RESOLUTION RE. WOMEN'S RIGHTS

THE VICE-CHAIRMAN (SHRI JAGESH DESAI]: Shrimati Veena Verma to move her Resolution.

श्रीमती बीणा वर्मा (मध्य प्रदेश)ः ग्रादरणीय उपसभाध्यक्ष महोदय, मैं निम्न-लिखित संकल्प उपस्थित करती हं।

Woman's rights

"इस तथ्य को ध्यान में रखते हुए कि यद्यपि समाज में महिलाओं के दर्जे में धीरे-धीरे सुधार हुआ है आर पुरुष के मुकाबले में उसके अधिकारों को पुरुष और महिला के बीच समानता के सिद्धांत के अनुरूप मान्यता दे दी गई है तथापि वह अपने अधिकारपूर्ण स्थान को प्राप्त नहीं कर पायी है आर विभिन्न रूपों में उसका शोषण अभी तक जारी है यह सभा सरकार से महिलाओं की दशा में सुधार अरने के लिए निम्नलिखित कदम उठाने का आग्रह करती है —

- (i) किसी महिला को विवाह के बाद अपने पति की चल तथा अचल संपत्ति में समान अधिकार मिलने चाहिएं;
- (ii) सम्पत्ति का अधिकार, जिसे हमारे कानन किसी महिला के पित की मृत्यु के पश्चात देने का दावा करते हैं उसे उसके विवाह के तुरन्त पश्चात दे दिया जाना चाहिए:
- (iii) वे अधिकार, जो किसी महिला को उसके विवाह-विच्छेद के पश्चात प्राप्त होते हैं, उसे विवाह के पश्चात ही उपलब्ध हो जाने चाहिए ताकि वित्तीय आधारों पर विवाह-विच्छेद के मामलों से बचा जा सके;
- (iv) कानूनी अधिकार के रूप में पत्नी का अपने पति के साथ संयुक्त भविष्य निधि खाता होना चाहिए;
- (v) इच्छानुसार सम्पत्तिका निपटान करने का अधिकार पत्नी को भी दिया जाना चाहिए ;
- (vi) न्यायालयों को, उसके समक्ष पेक्ष किए गए पित ग्रौर पत्नी के बीच के सामाजिक-ग्राधिक